

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

MP/ CP(IB) 10 of 2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.09.2020

Name of the Company:

Natraj Malt Pvt Ltd
V/s
Regent Beers and Wines Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Atul Sharma appeared for Operational Creditor.

He makes statement that parties have settled the matter. He seeks permission to withdraw the matter. Permission is granted.

Accordingly, CP (IB)10 of 2019 stands disposed-off as withdrawn.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 10th day of September, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)